

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CORAM:

(IB)-334(ND)2019

PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2020

NAME OF THE COMPANY: M/s. Ambience Commercial Developers Pvt. Ltd. V/s. M/s. Jot Impex Pvt. Ltd.

SECTION: 8,9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Shubham Pandey, Advocate for R-1  
Mr. Karan Malhotra, Advocate for R-3

**ORDER**

Ld. Counsel for the Liquidator does not press any relief against Respondents no. 2 & 3 since they are fully cooperating. None has appeared on behalf of the Respondent 4 & 5. Despite directions, no documents have been tendered by Respondent 1, 4 & 5. They are directed to provide the same within 2 days, failing which coercive action shall be taken against them.

Court notice be issued to Respondents 4,5 & 7 summoning their Directors/Partners/Proprietors before this Bench on 17<sup>th</sup> January 2020.

Ld. Counsel for the Liquidator does not press for relief against R-3 & R-6, who are stated to be under CIR process and have no assets. Ld. Counsel also prays for issuance of a red corner notice for the Directors namely Mr. Gurinder Singh Sahni and Mr. Rajinder Kaur; Email: [gssahni19@gmail.com](mailto:gssahni19@gmail.com); who are

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stated to have ~~been~~ absconded to Canada. Given the fact that they are liable for various illegal financial transactions/fraud, steps be taken by the Liquidator with the Immigration Dept.

List the Liquidation application CA 88/2020 on the next date of hearing.



**(L.N. Gupta)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**